

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).1502/2006

(From the judgement and order dated 04/05/2005 in CWP No. 1858/2004 of the
HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF HARYANA & ORS.

Petitioner(s)

VERSUS

SHAKUNTALA DEVI

Respondent(s)

(With application for c/delay in filing SLP)
WITH

SLP(C) NO. 2759 of 2006

(With application for c/delay in filing SLP and stay and office report)

SLP(C) NO. 529 of 2008 (With prayer for interim relief)

Date: 16/04/2008 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA

For Petitioner(s) Mr. Manjit Singh,Adv.
Mr. Harikesh Singh,Adv.
Mr. T.V.George,Adv.For Respondent(s) Ms. Shikha Ray Pabbi,Adv.
Mr. Ajit Kumar,Adv.
Mr. S.K. Sabharwal,Adv.Mr. Ashu Bhatia,Adv.
Mr. Ajay Choudhary,Adv.
Mr. Ravi Prtatap Singh,Adv.

Mr. Prem Malhotra,Adv.

UPON hearing counsel the Court made the following
ORDER

List after two weeks.

Pleadings be completed in the meantime.

(A.S. BISHT) (PUSHAP LATA BHARDWAJ)
COURT MASTER COURT MASTER